

**Statement**

*Details of Centrally Protected Monuments which are associated with water resources and providing water to the cities/towns/villages around them*

Sl. No.	Name of Circle of Archaeological Survey of India (ASI)	Number of centrally protected monuments associated with water resources	Number of centrally protected monuments which are providing water to the cities/towns/villages around them
1.	Agra	38	-
2.	Bangalore	16	-
3.	Bhopal	45	-
4.	Chandigarh	8	-
5.	Dehradun	2	2
6.	Dharwad	15	-
7.	Delhi	15	-
8.	Goa	2	1
9.	Guwahati	21	-
10.	Hyderabad	29	-
11.	Jaipur	26	13
12.	Lucknow	18	10
13.	Patna	2	-
14.	Raipur	11	-
15.	Vadodara	70	-
TOTAL		318	26

**Protection of Heritage Structure**

2752. SHRI B.S. GNANADESIKAN: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that only 3,675 monuments are protected by the Archaeological Survey of India leaving more than 7 lakh unprotected heritage structure out in the cold;

(b) whether it is also a fact that the ASI has commendable technical expertise to take care of protected monuments but it is poorly equipped to address the complexity of conservation;

(c) if so, the details thereof; and

(d) the steps taken by Government to protect non-designated archaeological sites and other heritage structures in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) There are 3675 monuments/sites declared as of national importance under the jurisdiction of Archaeological Survey of India. It is not possible to give details of unprotected monuments/sites since no systematic survey of the country, with this intention, has been done. The Government has however, set up a National Mission on Monuments and Antiquities to create a national database for all the monuments/sites irrespective of whether these are protected or otherwise.

(b) and (c) No, Sir. The conservation, preservation and maintenance, including complex conservation works at protected monuments are undertaken by qualified and highly experienced technical officers of the Archaeological Survey of India (ASI), efficiently, despite manpower constraints.

(d) The monuments and sites which are not considered for declaration as of national importance in accordance with the provision of section 4 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 are required to be protected and conserved by the State Governments or the local bodies.

#### **Water logging in Konark Temple**

2753. SHRI PYARIMOHAN MOHAPATRA: Will the PRIME MINISTER be pleased to state:

(a) whether Government is aware of recent water logging in the premises of Konark temple;